



2026:AHC:26842-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1094 of 2026

Kailash Nath Pal

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Singh, Rajesh Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. No one appears on behalf of the petitioner even in revised call to press this writ petition. However, learned A.G.A. for the State is present.

2. The instant writ petition has been preferred by the petitioner, who is the first informant of the case, for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding respondents to take necessary action/proper investigation in regards of the impugned FIR dated 11.09.2025 as Case Crime No.259 of 2025, under Sections 80, 85 of B.N.S. 2023 and Section 3/4 D.P. Act, 1961, P. S. Lohata, District Commissionerate Varanasi.

(iv) Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and the circumstances of the case.

(v) Award the cost of the writ petition in favour of the petitioner."

3. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the police report has also been submitted against the respondent nos.5 to 8 and as such the instant writ petition has become rendered infructuous.

4. In view of the statement made, this writ petition is **dismissed** as having become rendered infructuous.

February 6, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)